IMMEDIATE
TIME BOUND

No.C-29011/9/2014-Vig.
Government of India
Ministry of Corporate Affairs

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New Delhi, the 3rd September, 2014.

To

1. All RDs/RoCs/OLs, Ministry of Corporate Affairs.
2. CLB, New Delhi, Kolkata, Chennai, Mumbai/SFIO, New Delhi/CCI
   New Delhi/IICA/CAT.

(By e.mail)

Subject: Filing of Annual Returns of Assets and Liabilities by all public servants
in compliance with the provision of Public ((Furnishing of Information
and Annual Return of Assets and Liabilities and the limits for

Sir/Madam,

In continuation of this Ministry’s letter of even number dated 11.08.2014 and
with reference to DoPT’s O.M. No.11013/3/2014-Estt.(A) dated 25.08.2014 (copy
enclosed) on the subject cited above, I am directed to reiterate instructions of the
DoPT for compliance by all the Group A, B & C officials to furnish Information and
Annual Returns of Assets and Liabilities under Lokpal and Lokayuktas Act, 2013,
before the 15th day of September, 2014.

Encl.: As above.

Yours faithfully,

(B.P. Pant)
Deputy Secretary to the Government of India
Tele No. 23389204.

Copy to:

All Officers/Staff at the Headquarters of Ministry of Corporate Affairs for information
and necessary compliance. The aforesaid return may be forwarded to the Vigilance
Section for record/necessary action.

Copy also to Dy. Director, e-governance, MCA with a request to upload this circular
on the website of this Ministry under “employees Corner.”
OFFICE MEMORANDUM

Subject: The Lokpal and Lokayuktas Act, 2013 - Submission of declaration of assets and liabilities by the public servants for each year — regarding

The undersigned is directed to refer to this Department's Circular of even no. dated 23.07.2014 the subject mentioned above requesting all Ministries/Departments to bring the provisions of the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the limits for Exemption of Assets in Filing Returns) Rules, 2014, to the notice of all concerned for compliance. It is again requested that necessary directions may be issued in this regard urgently so that the declarations/information/returns from every public servant are received on or before the 15th day of September, 2014 as stipulated in the said Rules. It is reiterated that the definition of public servant covers all Group A, B and C employees.

2. In this regard it is also clarified that the public servants who either failed or were not required to file the annual declarations as per the applicable rules [eg. Group ‘C’ Government servants covered under CCS(Conduct) rules, 1964] are also required to file the stipulated declaration/information/return within time.

3. Hindi version will follow.

To

The Secretary
All Ministries/Departments

Copy to:-

1. Comptroller and Auditor General of India, New Delhi
2. Lok Sabha Secretariat/ Rajya Sabha Secretariat/ Ministry of Parliamentary Affairs
4. President's Secretariat/ Vice-President's Secretariat/ Prime Minister's Office.
5. Election Commission of India, New Delhi.
7. The CVOs of all Ministries/Departments
8. Staff Selection Commission, New Delhi
9. Central Bureau of Investigation, New Delhi
10. All Attached and Subordinate Offices of the Ministry of Personnel, Public Grievances and Pensions
11. All Officers and Sections in the Ministry of Personnel, PG and Pensions

NIC (DOPT) with the request to place this O.M. in the Department's website.